Avtar Singh vs. Harvinder Pal Singh

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Avtar Singh vs. Kawaldeep Singh

CT No. 402 & 403/2014

PS: Hari Nagar

31.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up the urgent matters/matters which were at the stage of arguments.

Present: Shri Amit Minocha, learned counsel for the complainants in both the above mentioned matter

The court is convened through V/C (Cisco Webex) from residence office.

Part arguments heard. File perused.

Put up on 04.08.2020 for further arguments through V/C at 02:00 p.m.

(Babita Puniya) MM-06, West District, THC Delhi/31.07.2020

> महोता पुनिया
>
> Ms BABITA PUNIYA
>
> महानगर दण्डाधिकारी न्यायात - त्र Metropolitam Magis - त्रिक परियम् कराय न अत्र प्रियम् कराय न अत्र प्रियम् वा विमा परियम् कराय न अत्र प्रियम् वा विमा परियम् स्थापी न्यायात्म्य । त्रियम् वा नार्व स्थापी न्यायात्म्य । त्रियम्

Charanjit Singh vs. State

CT No. PS: Hari Nagar

31.07.2020

District Courts functioning has been restricted/suspended till 31.07.2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up urgent matters.

Present: Complainant in person through V/C.

10 through V/C

The court is convened through V/C (Cisco Webex) from residence office.

It is stated by the IO that he has supplied the copy of the CCTV footage in a pendrive to the complainant.

Heard. Application perused.

Put up on 01.09.2020 for further proceedings.

(Babita Puniya) MM-06, West District, THC Delhi/31.07.2020

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Avtar Singh vs. Harvinder Pal Singh

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Avtar Singh vs. Kawaldeep Singh

CT No. 402 & 403/2014 PS: Hari Nagar

31.07.2020

District Courts functioning has been restricted/suspended till 31.07,2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up the urgent matters/matters which were at the stage of arguments,

Present: Shri Amit Minocha, learned counsel for the complainants in both the above mentioned matter

The court is convened through V/C (Cisco Webex) from residence office.

Part arguments heard. File perused.

Put up on 04.08.2020 for further arguments through V/C at 02:00 p.m.



(Babita Puniya) MM-06, West District, THC Delhi/31.07.2020

सबीता पुनिया

Ma. BABITA PUNIYA

सत्तावार दश्वाविकारी न्यायात ५-०४

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क्रिला परिवा कन्या ते ३६ पुरिश वा

Will Dated Room to 197 विकास है। अस्ति ।

The Hazart Courts 1, after

T. P. Singh vs. K. S. Vohra & Anr.

CT No. 5735/2010 PS: Hari Napar

31.07.2020 at 12:30 p.m.

District Courts functioning has been restricted/suspended till 31,07,2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up the urgent matters/matters which were at the stage of arguments.

Present: None has joined the proceedings on behalf of the complainant

Shri Harpreet Singh Popli, learned counsel for the accused persons

Be awaited for the complainant.

(Babita Puniya)

MM-06, West District, FHC

Delin 31.07.2020

At 12:36 p.m.

Present: Learned counsels for both the parties through V/C

The matter could not be heard as audio link has snapped. Further, at one point in the hearing, the audio link was so poor that I could not hear the learned counsel for the accused persons. On being enquired from the Reader, he stated that the learned counsel for the accused persons is on the way to Chandigarh and has requested another date.

Heard. File perused.

List the matter on 06.08.2020 at 12:30 p.m., through V/C.

(Babita Puniya) MM-06, West District, THC Delhi/31.07.2020

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State vs. Anand @ Mundi

FIR No. 23/2020 PS: *Hari Nagar* U/sec. 25/54/59 Arms Act

31.07.2020

District Courts functioning has been restricted/suspended till 31,07,2020 amid lockdown by the Hon'ble Delhi High Court, however, courts have been directed to take up urgent matters.

Fresh application seeking release of vehicle bearing number DL-4SDA-2094 received by way of e-mail.

Present: Shri Nitin Arora, learned counsel for the applicant through V/C

The court is convened through V/C (Cisco Webex) from residence office.

Heard. Application perused.

Put up the application with file on 04.08.2020 at 01:00 p.m., through V/C.

Report be also called from the IO concerned for the next date of hearing,

(Babita Puniya) MM-06, West District, THC Delhi/31.07.2020

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